

WP-13955-2013

## IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

**BEFORE** 

# HON'BLE SHRI JUSTICE PRANAY VERMA ON THE 30<sup>th</sup> OF JUNE, 2025

#### WRIT PETITION No. 13955 of 2013

### GAGAN FINWEST LTD.COMPANY THRU.SURENDRA KUMAR NUWAL

Versus

LAND ACQUISITION OFFICER STATE OF M.P. AND 3 ORS. AND

Amended as per Hon'ble Court order dated 23.07.2025 and also as per provisions of Chapter XVII rule 16 of High Court of MP Rules, 2008.

Shri K.L. Hardiya – Advocate for the petitioner.

Shri Sunil Jain, Senior Advocate with Ms. Nandini Sharma - Advocate for the respondent No.4.

Officer-on-Special Duty

#### UKDEK

At the outset learned counsel for the petitioner has brought to the notice of this Court order dated 09.04.2025 passed by Coordinate Bench of this Court in W.P. No. 7124/2013 (Kesar Singh Vs. Principal Secretary, State of M.P. and Others) and other connected petitions to contend that the case of the petitioner is also similar to the case of the petitioners of those petitions hence the petitioner is also entitled for the same benefit.

- 02. On going through the dispute as raised in this petition and the order passed in the case of *Kesar Singh (Supra)*, it is found that the case of the petitioner is similar to that case.
  - 03. Consequently, this petition is also disposed off in light of the



order passed in the case of *Kesar Singh (Supra)* and the judgment and directions as contained therein shall be applicable *mutatis mutandis* to the present case also.

(PRANAY VERMA) JUDGE

Shilpa